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Part I
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LOK SABHA DEBATES

Date: 12.12.2014

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Saturday, 3rd December, 1955

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY-SPEAKER in the Chair]
QUESTIONS AND ANSWERS

(See Part I)

12 Noon

PAPER LAID ON THE TABLE

DELHI (CONTROL OF BUILDING OPERATIONS) REGULATIONS

The Minister of Works, Housing and Supply (Sardar Swaran Singh): On behalf of Rajkumari Amrit Kaur, I beg to lay on the Table, under subsection (3) of section 19 of the Delhi (Control of Building Operations) Ordinance, 1955, a copy of the Delhi (Control of Building Operations) Regulations, published in the Ministry of Health Notification No. S.R.O. 3487, dated the 11th November, 1955. [Placed in Library. See No. S-428/55]

CORRECTION OF ANSWER TO STARRED QUESTION

The Deputy Minister of External Affairs (Shri Anil K. Chanda): The statement that, "No such representation for compensation was received" made by me in reply to part (c) of Starred Question No. 606 asked by Shri Dasaratha Deb in the Lok Sabha on the 7th March, 1955, was inaccurate, as subsequent enquiries show that two representations addressed to the Prime Minister, about payment of compensation to the victims of the Pakistan raid on Kamalpur, in 424 L.S.D.

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Tripura had actually been received and necessary action taken on them. I therefore, seek the permission of the House to correct my earlier statement which may be substituted by the following:

"Yes. Two such representations for compensation were received".

The position regarding payment of compensation to the victims of the raid, as already indicated in reply to part (d) of the question, is that as the Government of Pakistan had categorically denied participation in the raid by Pakistani forces, there was no purpose in approaching them for payment of any compensation to the victims of the raid. The Government of Tripura had provided immediate relief to the victims to the extent of Rs. 2 lakhs, besides cash doles, rehabilitation loans, *ad hoc* grants etc., and free gifts of woollen and cotton garments and blankets. They have recently reported that they would consider the question of grant of any additional relief to the victims of the raid in deserving cases.

BUSINESS OF THE HOUSE

Mr. Deputy-Speaker: The House will now proceed....

Shri Kamath (Hoshangabad): Before proceeding to other business may I draw your attention to the fact that we have received a copy of the notification regarding *naya paisa*. May I know when it will be taken up for discussion in the House? There is no announcement at all.

Mr. Deputy-Speaker: I understand that the Business Advisory Committee